IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH.

CONTEMPT PETITION No.12/99 Original O.A.No.347/95

Smt.CHELIAMMA &			_
15 Others	• • • • •	Appli	cants
(Represented by Shri S.S.KARKERA, Advocate	;)		
VERSUS			
1. The Secretary			
Ministry of Agriculture	;)	
2.Dr.J.N.Bora, Director, C Aarey Milk Colony, Mumb))	
at present working as)	
Nutritionist at)	
Regional Feed	* .)	
Analytical Laboratory,) Res	pondents
Mumbai:400065.		,)	
)	
and)	
O DIDIGMOD)	
3. DIRECTOR)	
Central Poultry Breedin	g farm,)	
Aarey, Milk Colony, Mumbai:400065.)	
rumbal:400005,		,	
(Represented by			
Shri V.S. MASURKAR, Advoc	ate		
FOR RESPONDENT NO.1 & 2)	and an aff		
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INDEX

SR.NO.	EXHIBIT	PARTICULARS	PG.NOS.
1.	-	Written statement on on behalf of the Respondent No.1 & 3	14-17
2.	R-1	A copy of letter No.48-5/94-LD.II dt.18.3.1994.	18-55
3.	R-2	A copy of FIR dt.1.5.1998.	23 2 <u>3</u>

PLACE : MUMBAI

Date: 2417199

Counsel for the Respondents.

To THE HON'BLE REGISTRAR, C

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH AT MUMBAI

CONTEMPT PETITION No.12 of 1999

In

Smt.CHELIAMMA &

Original Application No.347 of 1995

15 Others	A	pplicants
VERSUS		
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Ministry of Agriculture)	
2.Dr.J.N.Bora, Director, CP	BF.)	
Aarey Milk Colony, Mumba		
at present working as)	
Nutritionist at)	
Regional Feed)	
Analytical Laboratory,)	Respondents
Mumbai:400065.)	
)	•
and)	•
)	
3.DIRECTOR)	
Central Poultry Breeding	Farm,	·
Aarey, Milk Colony,)	
Mumbai: 400065.)	

WRITTEN REPLY ON BEHALF OF THE Respondent NO.1 & 3. in respect of CONTEMPT PETITION NO.12/99

- I, Dr.Majdood Ahmad, DIRECTOR, having my office at CENTRAL POULTRY BREEDING FARM, (GOVT. OF INDIA), AAREY MILK COLONY, MUMBAI:400065 do hereby state on solemn affirmation as under.
 - this reply on behalf of the Respondent
 - 2. I say that I am acquainted with the facts and circumstances of the case, in my official capacity.

- 3. I say that I have gone through the contents/averments/allegations made in the Original Application and reply is as under:-
- 2. With reference to para 1 to 3 of Contempt Petition the Respondents No.1 & 3 says that the contentions are substantially correct.
- 3. With reference to para 4 of Contempt Petition the Respondents No.1 & 3 says that the contents are correct. The O. A. No.347/95 is filed by 15 applicants on 20.2.95 and the same was admitted on 12.6.95. The terminating services of 4 said employees reason for 1.5.1998 was for their act of criminal assault Head of Office, while he was performing The orders passed by duties on his chair. CAT dated 12.6.1995 on O.A.No.347/95 Honourable pertaining to regularisation of services of the applicants with a view of bringing them on para with the group D employees. The Interim Relief given Honourable CAT was for NORMAL CONDITIONS !"if respondents wants to terminate the services they shall give month's notice one before enforcing termination order". The para 4 ofNo.48-5/94-LD.II/Admn.III dated 22.12.1994 from Department of A.H. regarding Grant of temporary status to Casual Workers under the scheme "Casual Labourers (Grant of temporary and regularisation) Scheme of Govt. of India. 1993" is relevant and hence the said letter dated 22.12.94 is annexed as Ex.R-1.

"Despite conferment of temporary status, the services of a casual labourers may be dispensed with by giving a notice of one month in writting. A Casual Labourer with temporary status can also quit services by giving a

written notice of one month. The wages for the notice period will be payable only for the days on which such casual worker is engaged on work. The termination orders of above 4 applicants says "termination forthwith the services of and also that "he shall entitled to claim a sum equivalent to the amount of his pay plus allowances for the period of notice at said rates at which he was drawing them immediately before the termination of his services". The second clause was put up by the respondent to honour the Honourable CATs Interim Relief to the applicants on O.A.No.347/95.

4. With reference to paras 5 to 6 of Contempt the Respondent No.1 & 3 says that averment looks to be a lame excuse for covering a delay of tracing a leading Advocate procuring copies judgement for a period of 1.5.1998 to the date of disposal of the case No.430/98 on 18.3.1999. Rather it may be a case of ignorance of applicants and their learned Counsel as regards to the Interim Relief by the honourable CAT for O.A.347/95 ON 19.6.1995. copy of said CAT Interim Relief could also be sought from H'ble CAT, Mumbai Bench in a single day. recollecting it and including it as a basis for filling a Miscellaneous Petition to linger on a detailed heard O.A.No.430 of 1998 which was rejected by Honourable CAT, Mumbai on 18.3.1999 may be just a waste of the valuable time of Honourable CAT.

Thus the Contempt Petition deserves a outright rejection.

5. With reference to para 7 of Contempt Petition, the Respondent No.1 & 3 says that the orders passed by the respondents for terminating services of 4 regular

casuals who collectively made criminal assault on Director while he was performing duty in his was the only punishment which could be given to workers for a criminal assault. FIR was also lodged Station by Dr.J.N. Bora on local Police the of incident (copy enclosed at R-2). They warned the above for maintaining the campus. workers peace in Relief Regular Interim to all casual under O.A.No.347/95 was for NORMAL CONDITION only.

- With reference to para 8 of Contempt Petition, the Respondent No.1 & 3 says that the reply should come from Respondent No.2 as it pertains to him.
- With reference to para 9 of Contempt Petition, the 7. Respondent No.1 & 3 says that CONTEMPT **PETITION** deserves to be rejected by the Honourable CAT on grounds explained above.

<u>V E R I F I C A T I O N</u>

I, Dr.MAJDOOD AHMAD, DIRECTOR, having my office at CENTRAL POULTRY BREEDING FARM, (GOVT. OF INDIA), **AAREY** MILK COLONY, MUMBAI: 400065 do hereby state on solemn affirmation that whatever, is stated in reply Contempt Petition is true to my personal knowledge belief revealed from the perusal of official record on the subject and also state that no material aspects has been suppressed.

PLACE : MUMBAI.

DATE: 24/07/99

for RESPONDENTS.

H. STEHG

िदेशक, DIRECTOR

केन्द्रीय कुक्कुट प्रजनन फार्म, CENTRAL POULTRY BREEDING FARM,

(VINAY S. MASURKAR) Addl. Cent. Govt. Sr. Standing Counsel Healt), (GOVERNMENT OF INDIA), for the RESPONDENTS.

आरे दुग्ध बसाहत, AAREY MILK COLONY,

मुंबई - MUMBAI - 400 065.